

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:664  
ANSWERED ON:26.02.2015  
ARBITRATION AND CONCILIATION ACT  
Owaisi Shri Asaduddin

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Government has examined the recommendations given in 246th Report of Law Commission for amendments to Arbitration and Conciliation Act, 1996;
- (b) if so, the details thereof along with the reaction of the Government thereto;
- (c) whether the Government has initiated action on proposed amendment to the said Act in pursuance of the recent judgment of Hon'ble Supreme Court on the subject; and
- (d) if so, the details thereof and the time by which the said Act is likely to be amended?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a),(b),(c)&(d): The Law Commission of India in its 246th Report has made recommendations relating to amendments to the Arbitration and Conciliation Act, 1996. The Law Commission of India has also submitted a supplementary to its 246th Report in the light of recent judgments of the Hon'ble Supreme Court, recommending further amendments to Section 34 of the Arbitration and Conciliation Act, 1996. The full text of these Reports are available on website [www.lawcommissionofindia.nic.in](http://www.lawcommissionofindia.nic.in). The recommendations made therein are under consideration of the Government.